

**By E-Mail/Special Messenger**

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-03/2019/5688/A**

From :- Shri Kaushik Kumar Sharma  
Jt. Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
Shri Jitu Mani Barman  
Addl. District & Sessions Judge, FTC  
Darrang, Mangaldoi.

Dated Guwahati, the 23<sup>rd</sup> September, 2019.

Sub:- **Permission to withdrawal of LTC.**

Ref : Your Memo No.1679 dated 13.09.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for withdrawal the LTC for the current block period 2018-2021,w.e.f. 05.10.2019 to 13.10.2019, to visit Andaman & Nikobar Island via Kolkata, has been allowed, which was already granted by this Hon'ble Court and same was communicated by this Registry's letter No. HC.VII-03/2019/4684-4688/A dated 31.08.2019.

Yours faithfully,

*sd/-*

5692 **JT. REGISTRAR (VIGILANCE)**

Memo NO. HC.VII-03/2019/5689 - 1A. dated 23.9.19

Copy to:-

1. The District & Sessions Judge, Darrang, Mangaldoi, for information.
2. The Principal Accountant General, (A&E), Assam, Guwahati for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The System Analyst, Gauhati High Court, Guwahati for information and necessary action.

*[Handwritten Signature]*  
23/9/19

**JT. REGISTRAR (VIGILANCE)**

*[Handwritten Initials]*